

# **THE ARUNACHAL PRADESH LEGISLATIVE ASSEMBLY**

**THE ARUNODAYA UNIVERSITY ARUNACHAL PRADESH  
(AMENDMENT) BILL, 2022**

**(TO BE INTRODUCED IN THE LEGISLATIVE ASSEMBLY)**

THE ARUNODAYA UNIVERSITY ARUNACHAL PRADESH (AMERNDMENT) BILL, 2022

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BILL

to amend the Arunodaya University Arunachal Pradesh Act, 2014 (Act No. 13 of 2014).

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows :—

1. **Short title and commencement** : (1) This Act may be called the Arunodaya University Arunachal Pradesh (Amendment) Act, 2022.  
(2) It shall come into force on the date of its publication in the Official Gazette.
  2. **Amendment of Section 14** : In the Arunodaya University Arunachal Pradesh Act, 2014 (Act No. 13 of 2014) ( hereinafter referred to as the Principal Act), for the existing entries in clauses (a), (b), (c), (d) and (e) of section 14 the following shall be *substituted*;  
"(a) The Visitor;  
(b) The Chancellor;  
(c) The Vice-Chancellor;  
(d) The Registrar;  
(e) The Finance Officer; and  
(f) Such other officers as may be declared by the statutes to be authorities and officers of the University."
  3. **Amendment of Section 16 (1)** : In the Principal Act, in sub-section (1) of section 16, the words "*with the prior approval of the Visitor*" appearing in the last part of the sentence shall be deleted.
  4. **Savings** : Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.
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## **FINANCIAL MEMORANDUM**

There shall be no financial involvement from the Consolidated Fund of the State for Amendment and implementation of the Arunodaya University Act, 2014, as the said University is 100% funded and established by the Softkey Education Society, 3rd Floor, 305 Rajhans Annex Goandevi Road, Naupada, Thane (W), Mumbai- 400601.

Dated Itanagar,

the ....., 2022.

(Taba Tedir)  
Minister (Education),  
Arunachal Pradesh.

## **STATEMENT OF OBJECTS AND REASONS**

**WHEREAS, in the Arunodaya University Arunachal Pradesh Act, 2014 (Act No. 13 of 2014) Arunodaya University Act, 2014, the provisions regarding the role of Governor as 'Visitor' was already incorporated as desired by the Hon'ble Governor of Arunachal Pradesh vide D.O GOV-AP/EDN/2020/2695, dated 11/03/2021.**

**AND WHEREAS, the "visitor" has been inserted as one of the officers of the university to maintain uniformity which necessitated to amend the Act.**

**Hence, the Bill,**

Dated Itanagar,

the ....., 2022.

(Taba Tedir)  
Minister (Education),  
Arunachal Pradesh.

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Dated Itanagar,  
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